

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DEHRADUN CIRCUIT BENCH, DEHRADUN**

**BEFORE SHRI SAKTIJIT DEY, VICE-PRESIDENT  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

ITA No. 5948/Del/2016

J.P. Jain Memorial Educational And Welfare Trust, C/o Vijay Jain, H.No.39, Avas Vikas Colony, Kashipur, Distt. U.S. Nagar. <b>PAN: AABTJ4682N</b> (Appellant)	Versus	CIT (Exemption) Lucknow.  (Respondent)
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Assessee by	:	None
Revenue by	:	Sh. A.S. Rana, Sr. DR

Date of hearing	:	22.06.2023
Date of pronouncement:		22.06.2023

**ORDER**

This is an appeal by the assessee against order dated 19.10.2016 of learned Commissioner of Income-tax (Exemption), Lucknow rejecting assessee's application seeking approval under section 80G of the Income-tax Act, 1961.

2. We have heard learned Departmental Representative and perused materials on record. Though, when the appeal was called out for hearing, none appeared on behalf of the assessee, however,

the assessee has furnished a letter dated 22.06.2023 seeking permission to withdraw the present appeal. Learned Departmental Representative has no objection to the aforesaid request of the assessee.

3. Considering the above, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result, appeal is dismissed.

Order pronounced in the open court on 22/06/2023.

Sd/-

**(M. BALAGANESH)**  
**ACCOUNTANT MEMBER**

Sd/-

**(SAKTIJIT DEY)**  
**VICE-PRESIDENT**

Dated: 22/06/2023

\*aks/-